

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 4787

TO BE ANSWERED ON FRIDAY, THE 28TH MARCH, 2025

Lokpal/Lokayukta

†4787. Shri Patel Umeshbhai Babubhai:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Lokpal/Lokayukta is functional in the UT of Dadra and Nagar Haveli and Daman and Diu, if so, the details thereof and if not, the reasons therefor;
- (b) whether it is mandatory to constitute a Lokpal/Lokayukta in every State/UT as per the Lokpal and Lokayuktas Act, 2013, if so, the details thereof;
- (c) if not, whether absence of Lokpal/Lokayukta is in violation of the Provisions of the Lokpal and Lokayuktas Act, 2013; and
- (d) whether any other institutional system on the lines of Lokayukta has been created in the said UT that can register and investigate cases against the administrators and other high officials there?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

- (a) The Ministry of Home Affairs has informed that as per the provisions of the Lokpal and Lokayuktas Act, 2013 (1 of 2014), the institution of Lokpal established under the Act has jurisdiction over the officials of the Union territory Administration in the Union territory of Dadra and Nagar Haveli and Daman and Diu.

(b) The Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) has informed that, section 63 of the Lokpal and Lokayuktas Act, 2013 provides as under:

“63. Every State shall establish a body to be known as the Lokayukta for the State, if not so established, constituted or appointed, by a law made by the State Legislature, to deal with complaints relating to corruption against certain public functionaries, within a period of one year from the date of commencement of this Act.”.

(c) & (d) Not applicable in view of (a) above.
